

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:842
ANSWERED ON:19.07.2002
AMENDMENT IN JUVENILE JUSTICE ACT, 2000
NARESH KUMAR PUGLIA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government have received representations from various quarters requesting for amending the Juvenile Justice (Care and Protection of Children) Act, 2000, which is said to be deficient and has many loopholes;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI S. B. MOOKHERJEE)

(a) to (c) No, Sir. However, a case has been filed in the Delhi High Court by the former Chairman of Juvenile Welfare board, Delhi, challenging certain provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000. The case is not yet decided.